

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI K.N. CHARY , JUDICIAL MEMBER**

**ITA No. 8804/Del/2019  
Assessment Year: 2014-15**

Shri Sachin Tayal, E-102. Jhulelal Apartment, Pitampura, Delhi-110034 (PAN: ADEPT0302M)	vs	Income Tax Officer, Ward 42(4), New Delhi.
(Appellant)		(Respondent)

**Appellant by: Shri S.K. Gupta, CA  
Respondent by: Shri Gaurav Dudeja, Sr. DR**

**Date of hearing : 30.12.2020**

**Date of pronouncement : 30.12.2020**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax(A)-43, Delhi dated 31.10.2019 and pertains to assessment year 2014-15.

2. The learned counsel for the assessee, vide letter dated 27.12.2020, has intimated the Tribunal that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se

Vishwas Scheme, 2020 and requested for withdrawal of the said appeal. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 30th December, 2020.

**Sd/-**

**(K.N. CHARY)  
JUDICIAL MEMBER**

**Sd/-**

**( G.S. PANNU )  
VICE PRESIDENT**

**‘GS’**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar